

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : _____

Misc. Petition No. _____

Contempt Petition No. 51/2002 / (OA 186/97)

Review Application No. _____

Applicant (s) Sri Usha Gauda & others

Respondent (s) K.K. Singh, Comm. Officer -Vs-

Advocate for the Applicant (s) Mr. Adil Ahmed

Advocate for the Respondent(s) B.C. Pathak for Rep. K.K. Singh

Notes of the Registry	Date	Order of the Tribunal
This contempt petition has been filed with a prayer for punishment of the Contender/Respondent for non-compliance of Judgment & order dated 26.09.97 passed in OA No. 186/97.	9.10.02	Heard Mr. A. Ahmed, learned counsel for the applicant. Issue notice to show cause as to why the contempt proceedings shall not be initiated. List on 21.11.2002 for orders.
Laid before Hon'ble Court for orders.	mb 21.11.02	I C Usha Member Vice-Chairman Mr. B.C. Pathak, learned Addl. C.G.S.C. has entered appearance on behalf of the respondents and prays for accommodation for filing reply. Prayer is allowed. List on 19.12.2002 for reply
Notice prepared and sent to OA 87 for the Respondent No 1 Date 8/12/2002 2024 addl 1070702 D 70710702	mb	I C Usha Member Vice-Chairman

No. reply has been
billed.

By
20.11.02.

No. reply has been
billed

By
18.12.02

No. reply has been
billed.

By
24.1.03.

No. reply has been
billed.

By
16.2.03.

26/2/03
Order dated 25.2.03
passed in M.P. N.D.S. 16/03
& 17/03 the copy of
the application ~~passed~~
to the respondents No.
1A, 1B & 1C accordingly
vide despatch No. 3306
333 dated 26/2/03.

By
26/2/03

No. objection has
been filed.

By
18/3/03.

No. reply has been
billed.

19.12.02

List on 27.1.2003 for orders
as prayed by Mr. B.C. Pathak, learned
Addl. C.G.S.C. for the respondents.

Ic Usha
Member

Vice-Chairman

mb

27.1.03 Present : The Hon'ble Mr. Justice
D.N. Chowdhury,
Vice-Chairman.

The Hon'ble Mr. S.K. Hajra
Administrative Member.

Put up again on 19.12.2003
to enable Mr. B.C. Pathak, learned Addl.
C.G.S.C. for the respondents to obtain
necessary instructions on the matter
so that the can be finally resolved.

Sm
Member

Vice-Chairman

mb

19.2.2003 Present : The Hon'ble Mr. Justice D.N.
Chowdhury, Vice-Chairman.

The Hon'ble Mr. S. Biswas,
Administrative Member.

Put up the matter again on
20.3.2003 to enable the respondents to
file objection if any.

S. D

Member

Vice-Chairman

20.3.2003

Mr. B.C. Pathak, learned Addl.C.G.
S.C. has stated that steps are being
taken by the respondents for implemen-
ting the judgment. Let the respondents
file its reply to enable to consider
his case.

Put up on 23.4.2003 for reply.

bb

Vice-Chairman

By
22/3/03.

23.4.2003

Heard Mr. A. Ahmed, learned counsel for the applicant. Put up the matter on 28.4.2003 in presence of the learned counsel for the respondents Mr. B.C. Pathak, Addl. C.G.S.C.

No reply has been filed

25.4.03

Vice-Chairman

bb

28.4.2003

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents stated that the department is taking steps to implement the judgment and order of the Tribunal with right earnest. List the matter again on 20.5.2003 to enable the respondents to file reply, if any.

Vice-Chairman

mb

20.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member,

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondent No.1.

Mr. B.C. Pathak, learned Addl. C.G.S.C. is allowed to take necessary steps to rectify the reply submitted by the respondents on or before 23.5.2003.

No reply so far filed by the other respondents. Let the respondent No.4 be appeared and explain the matter in person on 27.5.2003.

List again on 27.5.2003 for further orders and personal appearance of respondent No.4.

A copy of the order be furnished to Mr. B.C. Pathak, learned Addl.C.G.S.C.

(1)

20.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak learned Addl. C.G.S.C. for the respondent No.1.

Mr. B.C. Pathak, learned Addl. C.G.S.C. is allowed to take necessary steps to rectify the reply on or before 23.5.2003. No reply so far filed by the other respondents. Let the respondent No.4 be appeared in person on 27.5.2003 to explain the matter.

List again on 27.5.2003 for further orders and personal appearance of respondent No.4.

A copy of the order be furnished to Mr. B.C. Pathak, learned Addl. C.G.S.C.

Sum
Member

Vice-Chairman

27.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Perused the reply filed by the respondent No.1 and also seen the instructions sent to Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents by the Office of the Controller of Defence Accounts. It seems that the order has been duly complied with. Accordingly, the contempt proceeding stands dropped. The direction for personal appearance of the respondent No.4 is dispensed.

The C.P. thus finally dropped.

Sum
Member

Vice-Chairman